

- (vii) Government Resolution No. 3(3)-T.R./60 dated the 10th December, 1960; [Placed in Library, See No. LT-2526/60.]
- (viii) Report (1960) of the Tariff Commission on the continuance of protection to the Industry Manufacturing Bare Copper Conductors, ACSR (Aluminium Conductor Steel Reinforced) and AAC (All Aluminium Conductor);
- (ix) Government Resolution No. 3(1)-T.R./60 dated the 10th December, 1960; [Placed in Library, See No. LT-2527/60.]
- (x) Report (1960) of the Tariff Commission on the continuance of protection to the Cotton Textile Machinery (Spinning Ring Frames, Spindles, Spinning Rings, Fluted Rollers and Automatic Looms) Industry;
- (xi) Government Resolution No. 18(7)-T.R./60 dated the 10th December, 1960; [Placed in Library, See No. LT-2528/60.]
- (xii) Report (1960) of the Tariff Commission on the continuance of protection to the Bicycle industry;
- (xiii) Government Resolution No. 7(2)-T.R./60 dated the 10th December, 1960. [Placed in Library, See No. LT-2529/60.]

Shri Braj Raj Singh (Firozabad): May I make a submission in this respect? Item (v) of the papers laid on the Table just now reads thus:

"Statement explaining the reasons why a copy of each of the documents at (iii) and (iv) above could not be laid on the Table within the period prescribed in the said sub-section."

Oftentimes, we find that these statements are placed before us and the reasons given. May I know why Government could not lay these on the Table in time?

Mr. Speaker: The Resolution referred to item (iv) is dated only the 9th December, 1960.

Shri Manubhai Shah: All the reports and papers have been laid on the Table.

Mr. Speaker: How old are the reports of the Tariff Commission?

Shri Manubhai Shah: The reasons also are given in the statement as to why there has been a delay. In some cases, further enquiries are always carried out by the Tariff Commission at the instance of Government, and we come forward before the House only when the enquiries are complete, and all aspects have been properly looked into.

NOTIFICATIONS UNDER EMPLOYEES' PROVIDENT FUNDS ACT

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of each of the following Notifications:—

- (i) GSR. 1274 dated the 29th October, 1960 issued under clause (b) of sub-section (3) of section 1 of the Employees' Provident Funds Act, 1952; [Placed in Library, See No. LT-2530/60.]
- (ii) GSR. 1443 dated the 3rd December, 1960 under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952; [Placed in Library, See No. LT-2531/60.]
- (iii) GSR. 1444 dated the 3rd December, 1960 making certain further amendment to the Employees' Provident Funds Scheme, 1952, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library, See No. LT-2532/60.]

Raja Mahendra Pratap (Mathura): My submission is that at least half an hour may be allowed for the discussion on the Punjabi Suba. I earnestly beg of you, because it is a very serious question.

Mr. Speaker: Let me consider.

**STANDARDS OF WEIGHTS AND MEASURES
(CONVERSION TO STANDARD WEIGHTS)
RULES**

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): I beg to lay on the Table a copy of the Standards of Weights and Measures (Conversion to Standard Weights) Rules, 1960 published in Notification No. S.O. 2760 dated the 19th November, 1960, under sub-section (3) of section 17 of the Standards of Weights and Measures Act, 1956. [Placed in Library, See No. 2533/60.]

12.04 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(1) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th November, 1960, agreed to the following amendments made in the Dowry Prohibition Bill, 1959, by the Lok Sabha at its sitting held on the 23rd February, 1960:—

I. AMENDMENTS

Clause 1

(i) That at page 1, line 3,—
for "1959" substitute "1960".

Enacting Formula

(ii) That at page 1, line 1,—
for "Tenth Year" substitute "Eleventh Year".

2. At the same sitting, the Rajya Sabha also further considered the following amendments made in the Dowry Prohibition Bill, 1959, by the Rajya Sabha at its sitting held on the 16th December, 1959, to which Lok Sabha had disagreed,

and insisted on these amendments:—

II. AMENDMENTS

Clause 2

(i) That at page 1, at the end of line 9, after the word "given" the words "either directly or indirectly" be inserted.

(ii) That at page 2, lines 1 to 6 be deleted.

Clause 4

(iii) That at page 2, clause 4 be deleted.

I am accordingly directed to inform the Lok Sabha that the Rajya Sabha insists on the said amendments to which the Lok Sabha has disagreed and to return herewith the Dowry Prohibition Bill, 1959, in accordance with the provisions of rule 130 of the Rules of Procedure and Conduct of Business in the Rajya Sabha.'

(2) In accordance with the provisions of rule 97 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Children Bill, 1960, which has been passed by the Rajya Sabha at its sitting held on the 8th December, 1960.'

12.05½ hrs.

DOWRY PROHIBITION BILL

AS RETURNED BY RAJYA SABHA

Secretary: I lay on the Table of the House the Dowry Prohibition Bill 1960, which has been returned by Rajya Sabha.

12.05½ hrs.

CHILDREN BILL

AS PASSED BY RAJYA SABHA

Secretary: I also lay on the Table of the House the Children Bill, 1960, as passed by Rajya Sabha.

Shri Braj Raj Singh (Firozabad): May I know whether a joint sitting of both the Houses will be held during this Session, since the Rajya Sabha have disagreed with our recommendations?